

from Mehsana District (Mehsana and Sidhpur) of Gujarat State. All claims applications filed under the Claims Act of 1950 were disposed of long ago and even the Act under which they were filed has expired.

(b) and (c). Do not arise.

#### Industrial Museum at Bangalore

4676. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether a permanent industrial museum at Bangalore is nearing completion;

(b) if so, when it will be completed;

(c) whether more such museums are proposed to be set up during the Third Five Year Plan; and

(d) if so, how many and where?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The information is being collected from the State Government. A statement will be placed on the Table as soon as practicable.

(c) and (d). A proposal to set up a Handicrafts Museum at Delhi and proposals from some State Governments to set up Rural Crafts Museums in community development areas during the Third Five Year Plan are under consideration.

#### Industrial Estates

4677. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether establishment of more industrial estates was suggested at a recent two-day conference of manufacturers in New Delhi; and

(b) if so, how many more industrial estates are proposed to be set up in the Third Five Year Plan in different States and Union Territories?

The Minister of Industry (Shri Manubhai Shah): (a) As we have not received the record of proceed-

ings of the conference, we are not aware of the suggestion.

(b) About 300 industrial estates are likely to be set up all over the country during the Third Plan period.

#### Displaced Political Sufferers in Delhi

4678. Shri S. M. Banerjee: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether displaced political sufferers settled in the Union territory of Delhi have been allotted cheap residential plots in Lajpatnagar No. IV, New Delhi and also given a cash grant of Rs. 500 each for the construction of their houses during the years 1957-1960;

(b) what is the total number of such allottees;

(c) whether all of them have been paid the house building grant;

(d) if not, what action Government have taken to pay the house building grant to such allottees whom the allotments have already been made but the grant has not been paid; and

(e) whether Government propose to extend the benefit of allotment to such other bona fide displaced political sufferers settled in Delhi who could not apply for it earlier?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). 42 displaced political sufferers were allotted built up accommodation and 159 were allotted small plots in Lajpat Nagar or Kalkaji. A cash grant of Rs. 500 for construction of a house could also be given to the displaced political sufferers. Where the grant was given to a claimant allottee, the amount so paid was recoverable from his claim compensation.

(c) 75 political sufferers have been paid the cash grant of Rs 500 each during 1957-60;

(d) The remaining political sufferers do not appear to have applied for